

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 30th May, 2024

No.LJ(B).48/2020/136 – In exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973 and in the interest of public service, the Governor of Meghalaya is pleased to appoint the following MCS officers as the Additional District Magistrates within East Khasi Hills District –

1. Smti Mannaliza Lakiang, Deputy Secretary to the Govt. of Meghalaya
2. Smti Danida D. Syngai, Deputy Secretary to the Govt. of Meghalaya

This notification shall be in force with immediate effect and until further orders.

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(*Cyril V.D. Diengdoh*),
Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No.LJ(B).48/2020/136-A,
Copy forwarded to: -

Dated Shillong, the 30th May, 2024

1. The Additional Deputy Commissioner, East Khasi Hills District, Shillong with reference to your letter No. KCR.20/1/90/Vol-1/12, dt. 29.05.2024.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Samm
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department
